

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH
NEW DELHI.

O.A. No.42/95.

New Delhi, dated the 29th May, 1995

Hon'ble Shri S.R. Adige, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Dr. C.M. Goel,
resident of E-30A,
Marthala Road, Railway Colony,
Railway Colony, Moradabad.

... Applicant.

(By Advocate Shri J.K. Bali)

Vs.

1. Union of India through
Genl. Manager, Northern Railway,
Baroda House, New Delhi.

... Respondents.

(By Advocate Shri R.L. Dhawan)

O R D E R (ORAL)

(Hon'ble Shri S.R. Adige, Member (A)

Shri Bali, learned counsel for the applicant states that respondents have passed order dated 18.5.1995, whereby the relief as prayed for by the applicant in the O.A. has already been granted. In the circumstances, this O.A. is dismissed as having been rendered infructuous.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)

Member (J)

S.R. Adige
(S.R. Adige)
Member (A)

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